

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.43(ND)/2016

IN THE MATTER OF:

Central Bank of India

.... Applicant/petitioner

Vs.

M/s. Surya Pharmaceuticals Ltd.

.... Respondent

Order under Section 237(b) of the Companies Act

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner:

For the Respondent:

Mr. Zorawar Singh, Advocate

ORDER

In the first call learned counsel for the petitioner requested for pass over which was granted despite the fact that the respondent at that stage wanted the matter to be adjourned. However, now on the second counsel the proxy counsel has requested for an adjournment. This is unacceptable course adopted by the petitioner's counsel.

In the interest of justice however hearing is deferred to 29.01.2018 and it shall be treated as last opportunity.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Vineet